

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner
Vs.
Prabhu Shanti Real Estate Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.07.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

For the Applicant/petitioner: Mr. Abhishek Anand, Adv.

For the Respondent :

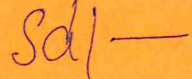
ORDER

The name of Mr. Sandeep Chandna proposed Resolution Professional does not figure in the list supplied by the Insolvency and Bankruptcy Board of India to the Adjudicating Authority. Mr. Anand learned counsel states that he has now checked up the list and has suggested the name of an other resolution professional namely Mr. Manoj Kumar Aggarwal.

Let appropriate application be filed with the necessary declaration of Mr. Aggarwal. The needful shall be done before the next date of hearing.

List on 17.07.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)